

SHRI AMAL DATTA : Let them say if they have got any assessment. Why do they not improve their services ?
(*Interruptions*)

SHRI RAM NIWAS MIRDHA : If we improve our services, for example, if the percentage of trunk-calls going through and becoming effective is increased, naturally our revenue will increase. To say otherwise, that the calls will give us a lot of revenue is completely misunderstanding the whole situation.

Amendment of the Societies Registration Act

*396. **SHRI DIGVIJAY SINH :** Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are considering to amend the Societies Registration Act, which was brought on the statute book as back as in 1860, with a view to bring it in line with the changed conditions ; and

(b) if so, what are the proposed amendments and when a bill to amend the Act will be introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) Does not arise in view of (a) above.

SHRI DIGVIJAY SINH : Since Independence how many amendments have been made in the 1860 Act ? What are the major suggestions given to the Government either by the elected representatives or institutions or the public at large for amending this 1860 Act ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : So far as the Societies Registration Act of 1860 is concerned, it has undergone a lot of change after the Constitution came into force. After its coming into force the subject

matter relating to societies has devolved on the State Government by virtue of List II Entry 32 of the Seventh Schedule of the Constitution. Some of the State Governments have adopted the 1860 Act with necessary modifications. Some of the States like Madhya Pradesh, Karnataka, Rajasthan, Tamil Nadu, West Bengal and Meghalaya have passed their own legislations. So, since the State Governments are fully empowered under the Constitution to pass necessary legislation in this behalf, the question of our amending the Act does not arise and we have not issued any proposal in this behalf.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Manufacture of Poisonous Pesticides

*397. **SHRI SUBHASH YADAV :** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that THIMET 10-G manufactured by one of the multinationals M/s. Cyanamid India Ltd : is a highly poisonous pesticide with a very low Dermal/Oral LD-50 value ;

(b) if so, whether Government ensure the safe use of the product before its coming in the market by testing it in some Government Laboratory with particular reference to Dermal/Oral LD-50 value ;

(c) whether samples had been drawn from the market for testing and checking Dermal/Oral LD-50 value, and if so, what were the results of such testing ; and

(d) whether Government propose to ban this product, which is equally toxic at TIMIC, which was produced by Union Carbide and had been banned recently after Bhopal tragedy ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b) : Thimet is the trade name used by M/s,